

CBI No. 166/19

CBI VS.PRADEEP KUMAR DAGAR

13.08.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

None for accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **10.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.08.2020

CBI No. 330/19

CBI VS.RAVI RANA

13.08.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Accused Ravi Rana with Sh. P. K. Dubey Advocate.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

On request of Ld. Counsel for the accused, let this matter be fixed for Prosecution Evidence on **15.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.08.2020

CBI No. 116/19

CBI VS. RAJMAL KHOKHAR

13.08.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Today the matter was fixed for addressing the arguments in rebuttal by the Ld. Counsel for the accused but none has appeared on behalf of the accused.

On being telephonically contacted by the undersigned, Sh. Sanjay Mann, Ld. Counsel for the accused, has informed me that due to network problems, he is not able to connect to the cisco webex meeting despite his continuous efforts for the last half an hour.

On the request of the Ld. Counsel for the accused, let the matter be fixed for addressing the final arguments in rebuttal by the Ld. Counsel for the accused tomorrow on 14.08.2020.

At this stage, Ld. PP for the CBI submits that he is not available on 14.08.2020 due to some official reasons.

At request, let the matter be fixed on **19.08.2020** for arguments in rebuttal by the Ld. Counsel for the accused.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.08.2020